

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:4317  
ANSWERED ON:22.12.2005  
AIRPORTS AUTHORITY OF INDIA  
Bose Shri Subrata

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Airports Authority of India (AAI) was constituted as a consequence of merger of the National Airports Authority of India (NAAI) and International Airports Authority of India (IAAI);
- (b) if so, whether two different cadres of NAAI and IAAI are still working at various Airports under the name of Airports Authority of India;
- (c) if so, the reasons therefor; and
- (d) the time by which the complete merger is likely to take place?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION ( SHRI PRAFUL PATEL )

(a) and (b) Yes, Sir.

(c) and (d) Both National Airports Authority and International Airports Authority of India were having different pay-structure, work culture, career progression etc. The management of Airports Authority of India (AAI) has attempted to bring about uniformity through various administrative orders by rationalizing, reviewing cadres and extending benefits available in one division to another division. In pursuance of provisions contained in AAI Act, various common regulations have been notified. Besides, in order to decide broad principles for inter-se seniority of employees between various cadres so as to further integrate the working of different departments at various levels, a high power Committee has been constituted. Further efforts to merge different cadres/departments can be taken only after receipt of the report of the Committee. Hence, The time by which the complete merger can take place, cannot be precisely indicated.